

[श्री रामावतार शास्त्री]

असबारों पर दबाव डालते हैं और कहते हैं कि पुलिस वाला मामला जब यहां चलेगा तो वह असबारों में नहीं छपेगा।

MR. SPEAKER : You cannot raise it like that.

श्री मधु लिमये (मुंबई): अध्यक्ष महोदय, इन की सुन लीजिये। आखिर 6 पार्लियामेंट के मੈम्बरों ने प्रीविलेज मोशन के लिये अनुरोध किया था है।

MR. SPEAKER : I am allowing most of the Privilege matters to be mentioned here. But I will not allow like this, getting up and shouting. If you want to do it, I have no objection. You bring it to my notice first. But I will not hear at all like this, anybody getting up and shouting. Even if it is brought to my notice at 10-30 A.M. I am allowing it. If you want to get up and shout like this, I will not allow.

12.35 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 6th May, 1968, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Motion for reference of the Contract Labour (Regulation and Abolition) Bill, 1967 to a Joint Committee.
- (3) Consideration and passing of :
 - The Central Laws (Extension to Jammu and Kashmir) Bill, 1968.
 - The Indian Coinage (Amendment) Bill, 1968.
- (4) Motion for reference of the Government (Liability in Tort) Bill, 1967, to a Joint Committee.

- (5) Consideration and passing of the Estate Duty (Amendment) Bill, 1968.
- (6) Motion for reference of the Motor Vehicles (Amendment) Bill, 1966, to a Joint Committee.
- (7) Further consideration and passing of the Insecticides Bill, 1966, as passed by Rajya Sabha.
- (8) Consideration and passing of :
 - The Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha.
 - The Industrial Disputes (Amendment) Bill, 1967, as passed by Rajya Sabha.
- (9) Discussion on the Report of the Road Transport Taxation Enquiry Committee on a motion to be moved by the Minister of Transport and Shipping.
- (10) Consideration and passing of the Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.
- (11) Motion for reference of the Foreign Marriage Bill, 1963 to a Joint Committee.
- (12) Consideration and passing of :
 - The Rice Milling Industry (Regulation) Amendment Bill, 1968, as passed by Rajya Sabha.
 - The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.
- (13) Consideration of motions for modification of the following Rules will be taken up on dates and time indicated against each :
 - The Ministers' Residences (Amendment) Rules, 1967, given notice of by Shri Madhu Limaye on Monday, the 6th May at 6 P. M.
 - The Goa, Daman and Diu (Absorbed Employees Conditions of Service) Amendment Rules, 1967, given notice of by Shri Erasmo De Siqueira on Tuesday, the 7th May at 5-30 P. M.

The Income-tax (Second Amendment) Rules, 1968, given notice of by Shri S. S. Kothari on Wednesday, the 8th May, at 6 P. M.

The Paradip Port Trust (Procedure at Board Meetings) Rules, 1967 given notice of by Shri Srinibas Misra on Thursday, the 9th May at 6 P. M.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : This list of business which he has given, it looks, is not for one week but it will take a long time. All the work that is pending he has read. What I am suggesting is that the Business Advisory Committee may meet on Monday and fix the priorities. After, all we are sitting till 10h or 11h. So, the Business Advisory Committee will meet on Monday and fix up the time and the priorities.

SHRI HEM BARUA (Mangaldai) : You will agree with me Sir, that the hon. Minister should indicate if the House is going to be extended or not so that we may fix our programme accordingly.

MR. SPEAKER : On Monday, the Business Advisory Committee will sit and decide which are the things we can finish in the coming week. I thought it was the desire of the House that we adjourn on 10h or 11h. Therefore, whatever is possible to finish we will discuss and finalise it. The Minister will also be there and all of you will be there. We will discuss and finalise which things can be finished within a week.

श्री बलराज मधोक : (दक्षिण दिल्ली) : यह कब्र के बारे में हाउस में अलग से चर्चा की जो बात कही गई थी उस का कोई उल्लेख उन्होंने इस बिजनेस में नहीं किया है।

MR. SPEAKER : All are pending. It is already there.

श्री भोलू असाव (बांस गांव) : लोकसभा के अनुदान कब पेश किये जायेंगे और कब इन षट् चर्चा की जायगी ?

श्री मुल्लाम मुहम्मद बख्शी (धोनगर) : जनाब सदर, मैंने आप से दरखास्त की थी कि मौजूदा बजट इजलास ऐडजॉर्न होने के पहले कम्प्यूनल सिचुएशन डिस्कस करने के लिये कुछ घंटे दिये जायें। मैं समझता हूँ कि ऐसा करना बेहद जरूरी है। लेकिन ग्रानरेबुल मिनिस्टर ने अभी जो बिजनेस हाउस के सामने रक्खा है उस में 5-10 दिन या साल भी शायद लग जाय और उस बिजनेस में वह और भी ऐड करते जा सकते हैं लेकिन मेरा कहना है कि जो बिजनेस अभी मन्त्री महोदय ने हाउस के सामने पेश किया है उसमें इतनी ग्रहम कोई चीज नहीं है जितनी कि मुल्क में इस वक्त कम्प्यूनल सिचुएशन है। जरूरत इस बात की है कि पालियामेंट में उस को डिस्कस किया जाय और सेशन ऐडजॉर्न होने से पहले मੈम्बर साहबान उस बारे में कुछ खयालात लेकर यहां से अपनी अपनी जगहों को जायें।

(श्री मुल्लाम मुहम्मद बख्शी (श्री मुल्लाम) : جناب صدر میں نے آپ سے درخواست کی تھی کہ موجودہ بجٹ اجلاس ایڈجورن ہونے سے پہلے کیوں سیشن ڈسکس کرنے کے لئے کچھ گھنٹے دیئے جائیں۔ میں سمجھتا ہوں کہ ایسا کرنا ناجیضروری ہے۔ مسکین آئینبل منسٹر نے ابھی پوزیشن باؤس کے سامنے رکھا ہے اس میں 5-10 دن یا سال بھی شاید لگ جائے اور پوزیشن وہ اور بھی ایڈ کرتے جا سکتے ہیں لیکن میرا کہنا ہے کہ پوزیشن ایسی منسز ہو رہی ہے جس کے سامنے پیش کیا ہے اس میں اتنی چیز کوئی چیز نہیں ہے۔ عین کیوں کیوں پوزیشن ہے۔ ضرورت اس بات کی ہے کہ پارلیمنٹ اس میں کو ڈیسکس کیا جائے اور سیشن ایڈجورن ہونے سے پہلے ممبر صاحبان اس بارے میں کچھ خیالات ٹیکر کیا جائیں۔)

MR. SPEAKER : You have vindicated your point. You also came to me, some of you, and met me. The point is I did discuss it with Dr. Ram Subhag Singh also whether it could be fitted in, whether it will be desirable. We will discuss it on Monday which is to be deleted. Just now you wrote to me and he says, he has no objection. The question is, he also feels how to allot time, where, is the time. After you sent me the chit, I consulted Dr. Ram Subhag Singh about it.

Whether it can be fitted in is the point. Dr. Ram Subhag Singh is not sure.

SHRI GULAM MOHAMMAD BAKSHI: May I make a suggestion ?

MR. SPEAKER: Not here, but in the business Advisory Committee. I would request you also....

SHRI GULAM MOHAMMAD BAKSHI: I am not a member of that Committee.

MR. SPEAKER: That is why I request you to come.

SHRI H. N. : MUKERJEE (Calcutta North East): What I wanted to submit was that we are leaving too many things to the Business Advisory Committee. Today in the course of the Question Hour this matter of communal disturbances came up very seriously and the Home Minister made a mention of some idea of having some kind of conference, national integration or otherwise, somewhere else. But Parliament is the national forum where this issue has to be crucially focussed. I do not want to take the time of the House. We should make up our mind without waiting for the Business Advisory Committee to meet in the afternoon of Monday. We have also to make our programme in regard to the session continuing or not continuing. That is why, at least the Minister could help you to say that the matter would be discussed and somehow or other the time would be given.

SHRI MADHU LIMAYE *rose*—

MR. SPEAKER: May I first reply to the point raised by Shri Bakshi and Shri Hiren Mukerjee?

I did discuss with some others also. As you all know, even during the Question Hour, about communalism, as they were putting supplementaries, heat was generated. While some people came to me and said that we must discuss this, some other people came and said that this is not helping, throwing mud against each other on the floor of the House..... (Interruptions). Therefore, I thought that, this way or that way, I should not jump to conclusions and that I should consult all of you in the Chamber. Some people said that we discuss here, throwing mud against each other, and the people are being..... (Interruptions). After all, all facts will be there. I do not want to commit myself. This is a dangerous ground that I am

treading. Therefore, on Monday we shall discuss it. I have no objection either way. If you want Dr. Ram Subhag Singh to say something about this, let Dr. Ram Subhag Singh say something about the discussion of communalism.

DR. RAM SUBHAG SINGH: You have already made the position very clear. I have already read out the Government business and also some of the motions which are going to be discussed plus the Kutch motion about which Mr. Madhok pointed out. The time that is required is more than 25 hours for these items. These are generally priority items.

Over and above these, I have got some letters: I have got a letter from Mr. Fakhruddin Ali Ahmed, he wants the Patent Bill to be discussed; then I have got a letter from the Home Minister, he wants the Lok Ayukt and Lok Pal Bill to be discussed; then I have got a letter from the Deputy Prime Minister, he wants the Gold Control Bill to be discussed. So, these are my difficulties. I do not know whether it will be possible to sit until 20th... (Interruptions), but within the time limit...

MR. SPEAKER: The point is whether it should be discussed in the next week, and if it is to be discussed, there is the question of finding time...

DR. RAM SUBHAG SINGH: It will not be possible for me to accommodate any time.

श्री मधु लिमये: अध्यक्ष महोदय, मैं आपका ध्यान दो दिन पहले व्यापार मन्त्री श्री दिनेश सिंह के द्वारा टेक्स्टाइल नीति के सम्बन्ध में जो निवेदन किया गया था उस की घोर खीचना चाहता हूँ। उसी दिन फाइनेन्स बिल पर बहस...

MR. SPEAKER: How does it come now?

श्री मधु लिमये: उसी दिन फाइनेन्स बिल पर बहस होने वाली थी। उन्होंने एक्ससाइज ड्यूटी के बारे में कुछ घोषणायें कीं। क्या कहें? श्री कि उन्होंने 12 बजे वह घोषणायें नहीं कीं?

अगर 12 बजे करते तो फाइनेंस बिल की बहस के दौरान उस के बारे में हम अपने विचार व्यक्त कर सकते थे। मेरा यह आरोप है कि उन्होंने जान बूझ कर एक्साइज ड्यूटी के संबंध में...

MR. SPEAKER : You can raise it. But how can I reply? I do not want to reply for either Mr. Dinesh Singh or anybody.

श्री मधु सिन्घे : संसद कार्य मन्त्री जवाब दे सकते हैं। मैं चाहता हूँ कि या तो आप इस पर बहस के लिये समय निकालें या फिर आप श्री दिनेश सिंह से पूछिये कि उन्होंने 12 बजे बयान क्यों नहीं दिया। हम अपने भाषणों के दौरान उस पर चर्चा कर सकते थे और बोल सकते थे। सरकार की यह नीति अच्छी नहीं है। पिछली बार भी 13 अगस्त को लोक सभा का सत्र समाप्त हुआ। उस के तीन दिन बाद चीनी के सम्बन्ध में नीति की घोषणा हुई थी। मैं जानना चाहता हूँ कि इस तरह काम क्यों किया जाता है? आपको लोक सभा के सामने सारी बातों को रखना चाहिये और हम को मौका देना चाहिये अपने विचार प्रकट करने का। आप इसके लिये समय निकालिये। यह प्राथमिकता वाली प्रायरीटी की चीज है इस लिये समय निकल जाना चाहिये। गलती इन की है।

श्री रामाबतार शास्त्री (पटना) : अध्यक्ष महोदय, दिल्ली पुलिस के बारे में...

MR. SPEAKER : I have not allowed it at all.

श्री रामाबतार शास्त्री : अब उनकी भूख हड़ताल खत्म हो गई है और सारी स्थिति बदल चुकी है। इस लिये मैं चाहूँगा कि इस पर बहस हो ताकि उन लोगों का असन्तोष खत्म हो जाये। इसी तरह से आटोमेशन के सिलसिले में हम लोगों ने प्रश्न उठाया था। ... (व्यवधान)

12 47 hrs.

MOTION RE : JOINT COMMITTEE ON SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

SHRI ANIL K. CHANDA (Bholpur) :
I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation, and re-delimitation of Parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, in the vacancy caused by the resignation of Shri D. Sanjivayya from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith in the vacancy caused by the resignation of Shri D. Sanjivayya from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted